

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3947  
ANSWERED ON:06.08.2014  
WAKF BOARD PROPERTIES  
Owaisi Shri Asaduddin

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether a number of Delhi Wakf Board properties are in possession of the Delhi Development Authority (DDA) and Land and Development Office (L&DO);
- (b) if so, whether there has been a long standing demand from Central and Delhi Wakf Board to transfer these properties to Wakf Board; and
- (c) if so, the details thereof and the time by which these properties are likely to be transferred to Wakf Board?

**Answer**

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

(a), (b) & (c): Ministry of Home Affairs have issued a notification No. 566 {S.O. 661 (E)} dated 05.03.2014 for withdrawal from acquisition of 123 Wakf properties in Delhi comprising of 61 under the control of Land and Development Office (L&DO) and 62 under the control of Delhi Development Authority (DDA) subject to the following conditions :

- (i). No compensation shall be paid by the Government or Delhi Development Authority or other Government entities in respect of such properties; and
- (ii). Cases pertaining to the said properties filed by the Delhi Wakf Board against the Government or the Delhi Development Authority pending in any Court of law shall be withdrawn first.

A writ petition is filed in the Delhi High Court against Union of India and others seeking quashing of the notification. A representation is also received by the Urban Development Ministry seeking reconsideration of the matter and withdrawal of the notification.